

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-107
(IB)-264(PB)/2023
New RA103/2024

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 IBC

Order delivered on 27.09.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Angad Mehta, Mr. Arsh, Adv. in New RA103/2024
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New RA103/2024:-

This is an application filed under Rule 11 of the NCLT Rules, 2016 seeking restoration of IA/1301/2024 which was dismissed vide order dated 10.09.2024 on account of non-prosecution. Heard the submissions made by Ld. Counsel on behalf of Applicant. Issue notice to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **08.11.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)